

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

COMP.APPL/271(CH)2022

And

CA No. 11/2016

RT No. 1/Ex./Chd/2016

In

CP/50(CH)2010

IN THE MATTER OF:

Maschinen Umwelttechnik ... **Petitioner**
Transportanlagen Gesellschaft Gmbh
Versus

Vardhman Polytex Ltd. ... **Respondent**

Under Section: 424 (3)

Order delivered on 17.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Mr. Rohit Sood, Advocate.

**COMP.APPL/
271(CH)2022**

For the Respondent : Mr. U.K. Chaudhary, Senior Advocate with Mr.
Nahush Jain, Advocate for the Respondent No. 1.

ORDER

Heard the submissions made by the learned counsel for the Respondent No. 1. Let **notice** be served on the petitioner and also Respondent No. 2 for their appearance on the next date of hearing by clearly denoting that if the petitioner fails to appear, strict action will be taken against the petitioner.

May 17, 2024
Mukta

Let the learned counsel for the Respondent No.1 serve a copy of this order on petitioner as well as Respondent No.2 and file affidavit of service before the next date of hearing.

As per the request of the Senior Advocate present at the time of hearing, matter now stand posted to 02.07.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)